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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA.2/92 IN OA.2479/90

Date of Decision: 27.4.92

Shri Ugravir Singh

Applicant

Vs.

Union of India & Ors.

CORAM:

Respondents

The Hon'ble Shri. Kaushal Kumar, Vice Chairman

The Hon'ble Shri. J.P. Sharma, Member(J)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?

JUDGEMENT

(delivered by Hon'ble Member Shri J.P. SHARMA )

The applicant in this OA had preferred review against the order dated 28.11.91. This is an order passed ex-parte and under the provisions of Rule 15 of the Central Administrative Tribunal (Procedure Rules) 1987, the applicant has to prefer the restoration application and not the review petition. The review application is, therefore, not covered under the provision of order XLVII, Rule 1 of the CPC as applicable to the tribunal under Section 22(3)(f) reproduced below:

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2. As provided by Section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement /order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or
- (iii) for any other sufficient reason construed to mean "analogous reason".

3. The review application is, therefore, dismissed.

*J. P. Sharma*  
(J.P. SHARMA) 27.4.92

MEMBER(J)

*K. K. Kaushal*  
(KAUSHAL KUMAR)

VICE CHAIRMAN